

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 319/MP/2022 alongwith IA No.63/IA/2022

- Subject** : Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directing NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses.
- Date of Hearing** : 19.7.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Respondents** : Power System Operation Corporation Limited (NLDC) & 4 Others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Swapnil Verma, CTUIL
Shri Venkatesh Garli, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Shri Muskan Agarwal, CTUIL

Record of Proceedings

The instant petition is filed by TANGEDCO for directions to NLDC to implement the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) Regulations, 2020 and the detailed procedure specified under the said Regulations, and exclude the quantum of TANGEDCO's share in CGS drawn through State networks from the total LTA of TANGEDCO, considered for computation of ISTS charges and losses. An Interlocutory Application No.63/IA/2022 is



also filed seeking directions to CTUIL not to raise fresh bills for the power drawn through the State network.

2. In compliance with the Record of Proceedings for the hearing dated 24.4.2023, CTUIL has filed its response vide affidavit dated 26.6.2023.

3. Learned counsel for the Petitioner sought four weeks' time to file a rejoinder to the reply of CTUIL.

4. The Commission allowed the request of the Petitioner and directed it to file rejoinder to the reply of CTUIL by 25.8.2023, with an advance copy of the same to CTUIL.

5. The Commission further directed the Petitioner to comply with the above directions within the specified timeline.

6. The petition shall be listed for further hearing on 13.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

